

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-120/2003/8291/A

From:- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Barnali Mahanta,
Member, MACT,
Goalpara.

Dated Guwahati the 19th September, 2023.

Sub: Child Care Leave.

Ref:- Your Letter No. MACT/GLP/2023/1223 dated 08.09.2023.

Madam,

With reference to the above, I am directed to inform you that you have been granted **11 (eleven) days Child Care Leave, from 20.09.2023, till 30.09.2023, alongwith station leave permission, from the evening of 19.09.2023, till the morning of 03.10.2023** (suffixing 01.10.2023 & 02.10.2023), subject to admissibility of Child Care Leave as per Rules. Further, you have been allowed to hand over charge to the District & Sessions Judge, Goalpara and in his absence to the in-charge District & Sessions Judge, Goalpara.


Yours faithfully,


JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-120/2003/8292-8294/A, dated 19-09-23

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information and necessary action. Copy of the application in prescribed format is sent herewith.
2. The District & Sessions Judge, Goalpara.
- ✓3. The Project Manager, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)
